

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2483**

ANSWERED ON MONDAY, AUGUST 04, 2025/SRAVANA 13, 1947 (SAKA)

**Complaints Against Officers of Prathma UP Grameen Bank**

2483. Shri Jai Prakash:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has received any complaint against Prathma UP Grameen Bank, Amipur Nagola Branch regarding malfunctioning, disbursement of Agriculture loan by abusing their positions of powers and blatantly ignoring the rules set up in the Bank and trapping the unwary and vulnerable villages in their intrigue;
- (b) if so, whether the Government has conducted an inquiry in this regard;
- (c) if so, the details thereof and the outcome of such Inquiry;
- (d) whether any Bank Officer was found guilty or identified in floating the bank rules; and
- (e) if so, the details thereof and the details of disciplinary action taken against delinquent bank officers?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PANKAJ CHOUDHARY)

(a) to (e) A complaint was received against the Manager of Amipur Nagola, Hapur Branch of erstwhile Prathma UP Gramin Bank (PUPGB), alleging siphoning of funds against loan account of the complainant. The said complaint was forwarded to NABARD to investigate the matter under the applicable rules/regulation in force. NABARD has informed that an independent investigation into the allegations revealed that all loan documents were duly signed by the complainant. However, the investigation also found that there were lapses/irregularities in the loan documentation process and financial transactions.

The concerned Branch Manager was also implicated in a fraud case in another branch and has since been terminated from the Bank's services.

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